

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9432/2025

[Arising out of impugned final judgment and order dated 10-03-2025 in CR MBA No. 44432/2024 passed by the High Court of Judicature at Allahabad]

DEVANSH GOEL

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

IA No. 149927/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 149929/2025 - EXEMPTION FROM FILING O.T.
IA No. 149926/2025 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS

Date : 25-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Siddhartha Dave, Sr. Adv.
Ms. Vidhi Pankaj Thaker, AOR
Mr. Prastut Mahesh Dalvi, Adv.
Mr. Himanshu Tyagi, Adv.

For Respondent(s) :

Dr. Vijendra Singh, AOR
Mr. Ghanshyam Singh, Adv.
Mr. Kumar Abhinandan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Having heard learned senior counsel for the petitioner, we are not inclined to entertain this petition. The special leave petition is dismissed.
2. The petitioner is granted liberty to revive prayer for grant of bail after three months.
3. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(SAPNA BANSAL)
COURT MASTER